

Barring two individuals here, all of us are interested in knowing about Bofors. But the question is how to get the truth. Yesterday, Mr. V.P. Singh made a statement. Until that transcript comes, we just do not know what he said in his statement. If he had said that he will lay all the files on the Table, then I do not understand his statement, the simple reason being he cannot physically bring all the files and place them on the table. There are hundreds of files I would like to make another point. What I suggest is this which was also suggested by some Members. Let us wait or the transcript to arrive. Only then we can make some decisions. It is physically impossible to bring all the files here. Only the relevant portions can be laid on the Table of the House. (*Interruptions*)

PROF. SAIFUDDIN SOZ: I want a discussion on the communal situation .... I am not yielding. (*Interruptions*)

MR. CHAIRMAN: Now, before we take up matters under Rule 377, I have to rule on the points raised earlier by a number of Members from the Opposition. In their submissions, requests and points of orders, they had said that certain assurances given by the hon. Prime Minister as demanded by the Opposition had not been fulfilled. What the Chair and already announced earlier during the day was that once the transcript of the proceedings was available, that transcript would be examined by the hon. Speaker and necessary orders, clarifications issued by the hon. Speaker. That ruling of the Chair still stands.

Second, what the hon. Members from the Opposition have been demanding under various points of order and submissions is that fulfilment of the assurance given by the Government must be ensured today. What the Government has said is that certain types of files in their interpretation, are such as cannot be laid on the table of the House. Whatever the Government thought was necessary and relevant in this matter has been laid on the Table of the House. If however, the Opposition continues to be dissatisfied with what the Government has

done, the Opposition is well within its rights to either move the Speaker, with due notice, about the fulfilment of an assurance given by the Government or, secondly, to move, if they so decide, a motion of privilege or whatever they feel is necessary, against the Government.

We shall now proceed with matters under Rule 377.

[*English*]

19.27 hrs.

#### MATTERS UNDER RULE 377

- (i) **Need to include the Nayaka, Naik, Beda Valmiki, Parivara and Talavara tribes in the Scheduled Tribes list**

SHRI V. SREENIVASA PRASAD (Chamarajanagar): Mr. Chairman, considering the difficulties experienced by the students and Government employees and the pressure of the Nayaka community, the Government of Karnataka has recommended the inclusion of synonyms of Nayaka already included in constitutional Schedule as tribes namely Valmiki, Beda, Parivara, Talavara as long back on 16th August, 1984, and 28th November, 1984 and the same is pending finalization by the Government of India.

I propose the removal of anomaly and hardship to the community and for according recognition to the synonyms for Nayaka or Nayakda as done in respect of Banjara, Lambani, Bhovi, Korama and Koracha by Union Home Ministry.

The Nayaka community which is widely called as Parivara in the Mysore District is very much agitated over the injustice caused to them. This community is densely populated with over 4.5 lakhs in this district and they are most backward in all walks of life namely socially, educationally and economically. The average percentage of literacy is

[Sh. V. Sreenivasa Prasad]

very much less than that of the scheduled caste.

Therefore, I urge upon the Union Government for inclusion of 'Nayaka, Naik, Beda, Valmiki, Parivara and Talwara' under scheduled tribe list as synonyms of Nayaks community.

19.29 hrs.

[DR. THAMBI DURAI *in the Chair*]

(II) **Need to implement the Bachawat Board recommendations**

SHRI H.K.L. BHAGAT (East Delhi): Sir, Government is aware of the apprehensions in the minds of the working and non-working journalists in the newspaper establishments regarding the non-implementation of the Bachawat Board recommendations which were accepted by the previous Government. As reported in the press, some newspapers establishments have already adopted a negative approach which is creating not too happy a situation. I request the Government to take all possible steps at the earliest to see that the recommendations are implemented by all concerned so that the journalists and other concerned get a sense of satisfaction.

[*Translation*]

(III) **Need for providing ration cards to the Jhuggi dwellers in Delhi.**

SHRI TARIF SINGH (Outer Delhi): Mr. Chairman, Sir, I would like to draw your attention towards the problems being faced by more than 10 lakh jhuggi dwellers living in 725 jhuggi clusters and various other settlements in Delhi. They have not been provided with ration cards for the last several years and in the absence of general civic amenities, they are leading a hellish life.

I would like to urge the Government that ration cards should be provided to them

immediately and until such time they are rehabilitated, civic amenities should be provided to them.

(IV) **Need to construct a railway bridge over the Ganga river in Sonapur (Bihar)**

SHRI RAJ MANGAL MISHRA (Gopalganj): Mr. Chairman, Sir, if a railway bridge over the Ganga river is constructed at Sonapur (Bihar), which comes under the North—Eastern Railway, North—Bihar and Patna would be connected and this would pave way for speedy development of North-Bihar.

I would like to urge the Minister of Railways to accord approval to the construction of this bridge urgently.

(V) **Need for payment of un-employment allowance to unemployed youth**

[*English*]

SHRI NATHU SINGH (Dausa): Unemployment among youth has always been a big problem in the country. The previous Government failed to solve the problem. The current anti-reservation stir is also the outcome of growing restlessness because of unemployment. The National Front had in its manifesto promised to make 'Right to Work' a fundamental right. The manifesto had also promised to give employment to the youth or at least provide unemployment allowance to those whom it could not give employment. They have done well in constituting a Cabinet Sub-Committee on Right to Work.

I request that the Committee should be asked to submit its report within a month. The time-bound functioning of the Committee will strengthen the faith of the people in the National Front manifesto. Pending the report, I suggest that, to begin with, an unemployment allowance of Rs. 100/- per month be paid to each unemployed youth from 1 January 1990. Let this be a new year gift from the new Government.